CENTRE FOR ADR & MOOT COURT CLUB GLCE PRESENTS

ALL INDIA CLIENT CONSULTATION COMPETITION 2026

INAUGURAL EDITION

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CENTRE FOR ALTERNATIVE DISPUTE RESOLUTION
GOVERNMENT LAW COLLEGE ERNAKULAM

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MOOT COURT CLUB
GOVT. LAW COLLEGE ERNAKULAM

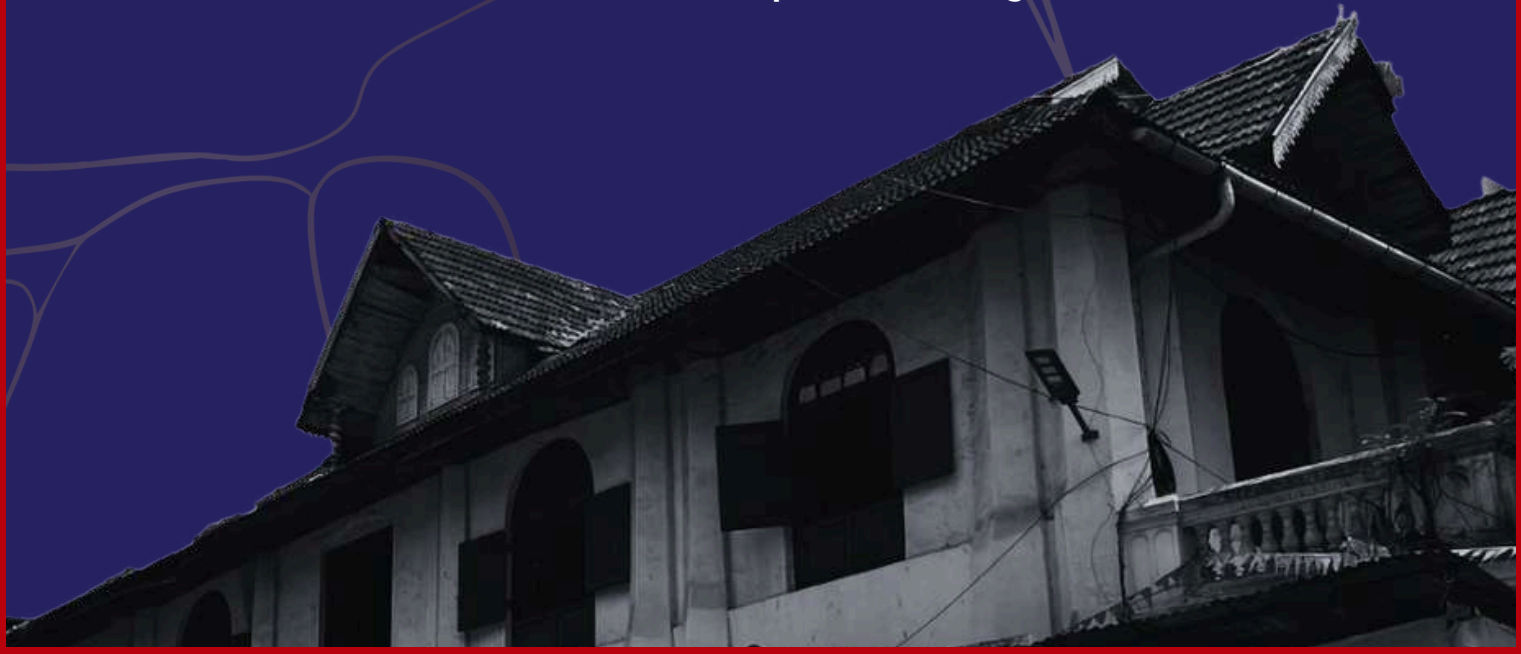
ABOUT

GOVERNMENT LAW COLLEGE ERNAKULAM

Government Law College, Ernakulam, is an iconic institution of legal learning situated in the heart of Kochi, Kerala. Formerly known as His Highness the Maharaja's Government Law College, it celebrated 150 years of historic glory. Established in 1874, it is the first law college in Kerala and one of the earliest in the country.

Housed in a heritage building that once served as the Legislative Assembly of the erstwhile State, the college holds unique constitutional and historical significance. Located along the serene banks of Vembanad Lake, near Marine Drive and the High Court of Kerala, its campus blends natural beauty with architectural heritage. Its library houses over 37,000 volumes, 22 periodicals, and subscriptions to numerous online journals.

The college offers three-year and five-year LL.B., LL.M., and doctoral programmes, recognised by the UGC and Bar Council of India and affiliated with Mahatma Gandhi University, Kottayam. Its illustrious alumni include former Chief Justice of India K. G. Balakrishnan, Supreme Court Judge K. M. Joseph, former Kerala High Court Chief Justice K. K. Usha, former Advocate General K. P. Dandapani, former Chief Minister Oommen Chandy, and Padma Shri Prof. (Dr.) N. R. Madhava Menon, a pioneer of legal education in India.



150 YEARS OF LEGACY

Established in 1874, Government Law College, Ernakulam stood as a venerable pillar of legal education in India, revered for having shaped generations of eminent jurists, distinguished legal minds, and influential public intellectuals. As the oldest law institution in Kerala and among the most prestigious in the nation, the college profoundly contributed to the evolution of India's legal consciousness and governance traditions.

For a century and a half, the institution functioned as a crucible of intellectual refinement, where critical inquiry, advocacy, and leadership were meticulously cultivated. Set amidst the historic heart of Kochi, its iconic campus resonated with scholarly debate, rigorous moot courts, and spirited deliberations that came to define its enduring ethos. The strength of its academic framework, the dedication of its faculty, and the vibrancy of its student community collectively sustained a legacy of excellence that inspired countless aspirants to the legal profession.

As it marked its sesquicentennial celebrations, Government Law College, Ernakulam looked back with pride upon an illustrious past, while solemnly reaffirming its enduring commitment to justice, equity, and the noble pursuit of legal education, for the enrichment of generations yet to come.

CADR

THE CENTRE FOR ALTERNATIVE DISPUTE RESOLUTION

The Centre for Alternative Dispute Resolution (CADR) at Government Law College, Ernakulam, is established with the objective of promoting awareness, education, research and practical training in alternative dispute resolution mechanisms, including arbitration, mediation, conciliation and negotiation. Recognising the growing significance of consensual dispute resolution in the administration of justice, the Centre seeks to bridge the gap between theoretical legal education and professional practice by providing students with opportunities to develop practical skills in dispute resolution, client communication, negotiation and problem-solving. The Centre also aims to foster collaboration with judicial institutions, legal professionals, academic institutions and other stakeholders to strengthen the culture of amicable dispute resolution.

As part of its initiatives to achieve these objectives, CADR is organising a Client Consultation Competition to provide law students with a platform to develop and demonstrate their skills in client interviewing, identifying legal issues, understanding clients' concerns, providing appropriate legal advice and maintaining professional ethics.

ABOUT

CLIENT CONSULTATION COMPETITION

The Client Consultation Competition simulates real-life lawyer-client interactions, providing participants with an opportunity to interview and counsel clients, identify legal issues, analyse facts, and recommend appropriate courses of action. The competition aims to develop essential skills in client interviewing, counselling, legal reasoning, ethical decision-making, and teamwork, which are crucial for effective legal practice.

Government Law College, Ernakulam, will host the inaugural edition of its Client Consultation Competition on November 27, 28, and 29, 2026. The competition will provide law students with a platform to apply their legal knowledge beyond the classroom, strengthen their client-handling abilities, and experience the practical dimensions of legal counselling.

Through this competition, participants will have the opportunity to sharpen their advocacy and interpersonal skills while gaining valuable insights into the professional responsibilities of a lawyer.

RULES AND REGULATIONS

ALL INDIA CLIENT CONSULTATION COMPETITION, 2026

Government Law College, Ernakulam

1. Eligibility

1.1. The competition is open to students pursuing either the Three-Year LL.B. or the Five-Year Integrated LL.B. programme at law colleges, law schools, universities, and university departments of law in India recognised by the Bar Council of India.

1.2. Students pursuing postgraduate degrees in law or law through correspondence courses shall not be eligible to participate.

1.3. Each participating institution may register a maximum of two teams.

1.4. Each team shall consist of two students enrolled in an eligible law programme at the same institution.

2. Registration

2.1. Teams shall register for the competition by submitting the official registration form available at the link below:

Registration Link: https://forms.gle/YeFiSFHbKwxiZAIi6

2.2. Participation shall be limited to the first 24 teams to register successfully. Registration shall close upon the successful registration of 24 teams, irrespective of whether the prescribed deadline has been reached.

2.3. The last date for registration shall be 15 November 2026, subject to the availability of slots.

2.4. Upon successful submission of the registration form, teams shall receive a registration confirmation message. Details regarding the non-refundable registration fee of ₹3,000 per team, including the payment deadline and instructions, shall subsequently be communicated to registered teams via email.

2.5. Accommodation shall not be provided by the organisers. However, participants seeking recommendations for nearby lodges and hotels may contact the Organising Committee for assistance.

3. Competition Format

3.1. The competition shall simulate a professional lawyer–client consultation. Each team, comprising two student counsels, shall be presented with a client problem and required to conduct a simulated consultation with an individual assigned to portray the client.

3.2. During the consultation, participants shall be expected to understand the client's concerns, gather relevant facts, identify the client's objectives, analyse the legal issues, and explain possible courses of action. Teams shall assist the client in making an informed decision while maintaining appropriate professional and ethical standards.

3.3. The client interview shall be followed by a post-consultation session, during which the team shall discuss the facts elicited, identify the legal issues involved, and outline the further legal work required.

3.4. The total duration of each session shall be 35 minutes, comprising:

- 25 minutes for the client interview.
- 10 minutes for the post-consultation session.

3.5. Following the post-consultation session, the judges may, at their discretion, ask questions, seek clarification from participants, or provide feedback on the team's performance.

3.6. The official language of the competition shall be English. All client interviews, post-consultation discussions, and interactions with the judges shall be conducted in English.

4. Competition Rounds

4.1. The competition shall consist of the following rounds:

1. Preliminary Round
2. Quarter-Final Round
3. Semi-Final Round
4. Final Round

4.2. Teams securing the highest scores in each round shall qualify for the subsequent round.

4.3. The judging panel shall comprise practising advocates, judges, law professors, and other professionals with relevant expertise.

5. Office Memorandum

5.1. The organisers shall circulate the Office Memorandum to all registered teams on 18 November 2026. The memorandum shall outline the general nature of the client problem and the subject matter of the consultation.

5.2. The Office Memorandum shall be sent to the email address provided by each team during registration.

6. Areas of Law

6.1. The client problems will be based on the following areas of law:

- Contract Law
- Family Law
- Property Law
- Law of Torts, including Motor Vehicle-related matters

6.2. Participants shall also be expected to possess a basic understanding of Constitutional Law and the relevant procedural laws applicable to the issues arising in the client problem

7. Assessment Criteria

7.1. The performance of each team shall be evaluated based on the following criteria:

1. Establishment of a professional and comfortable atmosphere.
2. Effective communication and active listening.
3. Identification of the client's concerns and relevant facts.
4. Understanding of the client's goals, expectations, and needs.
5. Identification and analysis of legal issues.
6. Formulation and explanation of possible solutions.
7. Enabling the client to make an informed choice.
8. Ethical conduct and maintenance of professional standards.
9. Team coordination and effective division of responsibilities.
10. Quality of the post-consultation discussion.
11. Effective conclusion of the client interview.

8. Clients and Confidentiality

8.1. The organisers shall arrange for individuals to portray clients during the competition. Each client shall be provided with the relevant problem statement and confidential background information necessary for the consultation.

8.2. Participants shall treat all information received during the consultation as confidential and shall maintain professional conduct throughout the competition.

9. Materials Permitted During the Competition

9.1. Participants may bring only such notes or papers as are necessary to create a realistic office environment in the consultation room.

9.2 Competition-specific notes, research materials, and other preparatory materials prepared by participants shall not be permitted during the rounds.

9.3. Participants may, however, take notes during the client interview based on the information provided by the client.

10. Mobile Phones and Confidentiality of the Problem

10.1. To maintain the confidentiality and fairness of the competition, participants may be required to deposit their mobile phones with the organisers during the Preliminary Rounds and while present in the designated waiting area.

10.2. Participants shall not use mobile phones or any other electronic communication devices to access, record, photograph, share, or communicate information relating to the Office Memorandum or the client problem.

10.3. Participants shall comply with the instructions issued by the organisers regarding the safekeeping and return of their electronic devices.

10.4. Any violation of these instructions may result in disqualification at the discretion of the organisers.

11. Team Identification and Conduct

11.1. For the purpose of impartial evaluation, teams may be identified by codes assigned by the organisers.

11.2. Teams participating in the Preliminary and Quarter-Final Rounds shall not be permitted to observe other teams competing in those rounds.

11.3. The Quarter-Final, Semi-Final, and Final Rounds may be open to participants and observers, subject to the directions of the organisers.

11.4. Participants shall refrain from communicating with other competing teams about the client problem or the proceedings until the relevant round has been completed. Any violation of this requirement may result in disqualification at the discretion of the organisers.

11.5. Participants shall cooperate with the organisers and comply with all instructions issued during the competition.

12. Evaluation and Results

12.1. Each judge shall evaluate the participating teams independently in accordance with the prescribed assessment criteria.

12.2. The scores awarded by the judges shall be aggregated to determine the standing of each team in the respective round.

12.3. Teams qualifying for the Quarter-Final, Semi-Final, and Final Rounds shall be announced upon completion of the respective preceding rounds.

12.4. The decision of the judging panel regarding evaluation and results shall be final, subject to the applicable competition rules.

13. Awards

The following awards shall be presented at the conclusion of the competition:

1. Best Team: ₹30,000 and a trophy.
2. Runners-Up: ₹15,000 and a trophy.
3. Second Runners-Up: ₹5,000 and a trophy.
4. Best Counsel: ₹5,000 and a trophy.
5. Second-Best Counsel: ₹3,000 and a trophy.

13.1. The Best Counsel and Second-Best Counsel awards shall be determined based on the individual scores obtained by the respective participants during the Preliminary Rounds.

13.2. All participants shall be awarded certificates of participation.

13.3. The organisers may announce additional awards, if any, separately.

14. Dress Code

14.1. Participants shall appear in formal attire throughout the competition.

14.2. The prescribed dress code shall be as follows:

- Men: Black suit with a white shirt and black tie.
- Women: White shirt with black trousers or a black skirt, accompanied by a black jacket; alternatively, salwar kameez with a black jacket.

14.3. Advocates' gowns and bands shall not be permitted during the competition.

15. Schedule of the Competition

DATE	PROGRAM
27 November 2026	Registration and Inauguration
28 November 2026	Preliminary and Quarter-Final Rounds
29 November 2026	Semi-Final and Final Rounds; Valedictory Function and Prize Distribution

15.1 Participants shall report to the Government Law College, Ernakulam on 27 November 2026 at 3 PM for registration and the inaugural function.

15.2 The detailed schedule, including reporting times and the order of proceedings, shall be communicated by the organisers.

16. Appeal Committee

16.1. An Appeal Committee, headed by the Principal of Government Law College, Ernakulam, shall address disputes and appeals arising during the competition.

16.2. The decisions of the Appeal Committee shall be final and binding on all participants.

17. important Dates

PARTICULARS	DATE
Commencement of Registration	22 October 2026
Last Date for Registration	15 November 2026
Circulation of Office Memorandum	18 November 2026
Registration and Inauguration	27 November 2026
Competition Rounds	28–29 November 2026

17.1 The registration may close before 15 November 2026 if all 24 slots are filled.

CONTACT

For queries relating to registration and the competition, participants may contact:

glce.cadr@gmail.com

Yedukrishnan PN - 9544178791
Anna Mariya Biju - 8086635149

The organisers reserve the right to make necessary changes to the schedule or conduct of the competition where circumstances require. Any such changes shall be communicated to the participating teams.

CO-ORDINATOR

DR. LINY JOSE K

ASSOCIATE PROFESSOR

JOINT CO-ORDINATOR

SMT. RESHMA HG

ASST. PROFESSOR

JOINT CO-ORDINATOR

MR. ANEESH R

ASST. PROFESSOR

STUDENT CO-ORDINATORS

YEDHUKRISHNAN PN
ANNA MARIYA BIJU
FARSANA AS
ADHEEB RAFEEK
DAYA MAYUKHI
SUBHANA HM